## GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:5700
ANSWERED ON:07.09.2011
2G SPECTRUM INVESTIGATION
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## Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the progress made in 2G spectrum investigation and the persons arrested in this connection so far;
- (b) the names of the companies which were favoured in 2G spectrum to enable them to make huge profit;
- (c) whether the Central Vigilance Commission has blamed the officials of his Ministry for non-cooperation in the investigation;
- (d) if so, the details thereof and the action taken by the Government in this regard;
- (e) whether any scam has been reported in the 2G mobile services of Bharat Sanchar Nigam Limited;
- (f) if so, the details thereof; and
- (g) the steps taken by the Government to check irregularities in allocation of spectrum in future?

## **Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY ( SHRI MILIND DEORA)

- (a) As per the information furnished by the Central Bureau of Investigations (CBI), chargesheet in the main offence has been filed in the court of Special Judge, Patiala House Court, New Delhi on 2nd April, 2011. Supplementary chargesheet has also been filed in the same court on 25th April, 2011. Investigation on the remaining issues is still continuing. Six accused persons were arrested by CBI namely; (1) Shri A. Raja, the then Minister of Communications and Information Technology, (2) Shri Siddhartha Behura, the then Secretary(Telecom), Department of Telecom (Ministry of Communications and Information Technology), (3) Shri R.K. Chandolia, the then Personal Secretary(PS) to the Minister of Communications and Information Technology, (4) Shri Shahid Usman Balwa, the then Director of M/s. Swan Telecom Private Limited, (5) Shri Asif Balwa and (6) Rajiv B. Agarwal, both from M/s Kusegaon Fruits and Vegetables Private Limited. The remaining accused persons were sent to the Judicial Custody by the Sepcial Judge after filing chargesheets.
- (b) The names of the Companies which were allegedly favoured in allocation of 2G spectrum are (1) M/s Swan Telecom Private Limited. (2) M/s Unitech Wireless (Tamil Nadu Private Limited.
- (c) No Madam, the Central Vigilance Commission has not blamed the officials of the Ministry for non-cooperation in the investigation.
- (d) Does not arise in view of (c) above.
- (e) & (f) No Madam, no scam has bee reported in the 2G mobile services of Bharat Sanchar Nigam Limited (BSNL). However, during the investigation of 2G spectrum case by CBI, it has been revealed that BSNL had entered into a Memorandum of Understanding in 2008 with M/s. Swan Telecom Private Limited for Intra Circle Roaming Service and sharing of BSNL infrastructure with M/s Swan Telecom Private Limited.
- (g) Due process is underway to delink spectrum from 2G licenses.